

13-35 hrs.

## RE. MATTERS UNDER RULE 377

MR. DEPUTY-SPEAKER: We will now take up the Statutory Resolution.

PROF. MADHU DANDAVATE (Rajasthan): What about my rule 377?

MR. DEPUTY-SPEAKER: Under the practice it is the Speaker who admits a notice under rule 377. In your case, it has been brought to my attention that you submitted it late and the Speaker has not even seen it.

PROF. MADHU DANDAVATE: Sir, you can allow it in your discretion.

MR. DEPUTY-SPEAKER: So, you want this to be smuggled in?

PROF. MADHU DANDAVATE: It is a very important information. On the 22nd of this month there was a Calling Attention Notice tabled by Professor Rao and others. While replying to the questions, Shri K. R. Ganesh, the Minister of State in the Ministry of Finance, made a very lengthy statement. At the instance of the House, he made a disclosure of the names of the three leading smugglers in the country, namely, Yusef Patel, Haji Mastan and Sukad Narain. After the announcement of the names, many Members of this House were afraid that this might help the smugglers to smuggle out of India. My information is that the three leading smugglers, whose names were mentioned by Shri Ganesh, have already come to Delhi yesterday. They are in the capital. My information is that they are planning to leave the country. They want to avoid Interpol in different countries and they are likely to remain in the high seas. This information I want to

share with the House in the national interest. I hope the Home Minister will take note of it.

SHRI S. M. BANERJEE (Kanpur): Sir, I want to raise a very important issue. The employees of the Jawaharlal Institute of Physical Medicine and Rehabilitation have made a representation to the Prime Minister and Home Minister for the taking over of that particular Institute. This institution was founded in the name of the late lamented Pandit Jawaharlal Nehru and it was doing very good work. Now there is mismanagement and so the representation made to the Prime Minister by the employees should be gone into and the institution taken over by the Government.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, yesterday I have written to you under rule 368 that the Deputy Minister of Railways, Shri Qureshi denied vital information from the House on some ground. If it would be inconsistent with public interest, Shri Qureshi did not claim that the supply of this information would be inconsistent with public interest. So, they should not be allowed to go away without giving the information to the House to which the House was entitled.

Secondly, on the Cooch Behar firing there was a clear directive to the Home Minister that he should make a statement on the floor of the House and we were expecting that today. But they have not done it.

Thirdly, Shri Ishwar Chaudhari was hand-cuffed 15 days ago and the Chair asked the Government to make a statement. So far they have not made any statement. This is how they are treating the House with contempt.